

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 140 OF 2015 &
IA NO. 263 OF 2016 & IA NO. 491 OF 2018

Dated: 14th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Jaipur Metro Rail Corpn. Ltd.

.... Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. R.K. Mehta
Ms. Himanshi Andley for R-1

Mr. Ajatshatru Singh
Ms. Pooja Nuwal for R-2 to R-4

ORDER

The learned counsel, Ms. Shikha Ohri, appearing for the Appellant prays for an adjournment in this matter to enable her to take necessary instruction regarding disposal of the instant appeal and to make her submission.

Submission of the counsel for the Appellant, as stated supra, is placed on record.

Accordingly, at the request of the learned counsel for the Appellant, list this matter on **01.04.2019**.

(Ravindra Kumar Verma)
Technical Member

vt/ss

(Justice N.K. Patil)
Judicial Member